

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 603
IB-636/ND/2023

IN THE MATTER OF:
M/s. I Pack Solutions

...PETITIONER

Vs.

M/s. Xtractpro Seating Pvt Ltd

...RESPONDENT

Section
U/s 9 of IB Code, 2016

Order delivered on 14.02.2024
(Hearing through VC & Physical Mode)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :Mr. Bharat Arora and Mr. Lakshay Raheja, Advocates

For the Respondent/Corporate Debtor :Adv. Sagar Sharma and Adv. Karuna Sharma

ORDER

Ld. Counsel for the Operational Creditor is present and submitted that they have filed their rejoinder to the reply filed by the Corporate Debtor. However, rejoinder is not reflected on the e-portal. Ld. Counsel for the Corporate Debtor is present and submitted that they have filed their reply, however it is also still not reflected on the e-portal. Ld. Counsel for both the parties are directed to approach the Registry and cure the defects so that their rejoinder/reply is reflected on the e-portal. List the matter on **06.03.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)